

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 21
CP (IB) No. 493/Chd/Hry/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Renu Mahajan ...Petitioner-Operational Creditor

Vs.

SRS Knowledge and Tech Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Sapna Randhawa proxy counsel for Mr. Himanshu Raj, Advocate for petitioner-operational creditor.

Respondent has already ex parte vide order dated 28.01.2021

Arguments heard. Order Reserved.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

December 01, 2022

DS